

# **SUPREME COURT OF INDIA**

[Record Room(Scanning)]

F.No. 1/RR(Scanning)/2014/SCI

Dated: 24th November,2015

## **PUBLIC NOTICE**

In continuation of earlier Public Notice of even no., last one being dated 29<sup>th</sup> October,2015, it is again circulated for information of all concerned that under Order LVI of the Supreme Court Rules,2013,Part -I of each case record shall be preserved permanently in the physical, digitized, scanned, micro filmed or any such other for, as such may be decided by Hon'ble the Chief Justice of India and Part-II to be preserved for the period, as prescribed under the said Rules.

In addition to the records of disposed of Civil Appeals for the years 1986- 1993, as already intimated, further records of dispose of Civil Appeals for years up to 1955 and for the year from 1994 to 1996 have been scanned and converted in to electronic form, duly certified, in terms of the requirements of provisions contained in Section 7 of the Information Technology Act 2000 ('IT Act') and electronic copies are being preserved. Copies, as certified, in terms of IT Act, can be provided on request, in accordance with the provisions of Supreme Court Rules,2013.

In view of the further conversion of case records of civil appeals for the years up to 1955 and for the years from 1994 to 1996 in to digitized /electronic form, as directed by Hon'ble the Chief Justice of India, the same are to be destroyed. Litigants/Advocates who have filed any original document in the decided Civil Appeal for the years up to 1955 and for the years from 1994 to 1996 and are interested for return of the document, can apply to the registrar Supreme Court of India by filing an application under rules 7, order VIII, supreme court rules,2013 for return of such original document,**with in the period of three weeks** from the date of issue of this notice. If no such application is received, the record of the case shall be liable to be destroyed and no claim whatsoever in respect thereof shall be entertained there after.